

My No. 907/AJ/BBM

23/06/17

Circular No.....

By Speed post

Most Immediate

F. No.275/14/2017-CX.8A
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Legal Cell)

5th Floor, C Wing, Hudco Vishala Building,
Bhikaji Cama Place, R. K. Puram,
New Delhi-13.6.2017

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or R
24.6

DD (A.Y)
To,

ALL
24/6
manoj...

1. All the Chief Commissioners of Central Excise/Customs/Service Tax.
2. The DGDRI /DGCEI
3. The Web Master, Dte. General of Systems, New Delhi with the request for uploading this letter on the CBEC website urgently.

Sub: Monitoring of pendency of appeals – instructions reg.

Sir/Madam

I am directed to invite your attention to Board's Circular No. 885/05/2009-CX dated 30.4.2009 issued from F. No. 275/121/2008-CX.8A (copy available on the CBEC website), which, inter alia, provides the norms for disposal of appeals by each Commissioner (Appeals) at 70 cases per month.

2. As you are aware the Goods and Services Tax (GST) will roll out w.e.f 1.7.2017. Hence, it is necessary to dispose off the pending cases with Commissioners (Appeals). It has, therefore, been decided with the approval of the Competent Authority to increase the norms for disposal of appeals by each Commissioner (Appeals) from 70 to 100 cases per month with immediate effect till 31.12.2017. All other contents of the said Circular dated 30.4.2009 remain unchanged.

Yours faithfully,



(Y.S. Karoo)

Under Secretary to the Government of India

Tel: 011-26195406